

(13)

F. No. 14-15/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-15/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10762 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, the information received from **Asst. Registrar (Admin)**, containing 24 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 24 x 02= 48 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

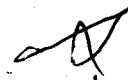
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 22.04.2019

To,

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003




23/4/19
CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI

12

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलिय अधिकरण, पश्चिमी खण्ड -2, रामकृष्णपुरम, नई दिल्ली 66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi - 66

Dated: 15.04.2019
I.D. No. 14-15/2019

ADMINISTRATION SECTION

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application Ref. No. RTI/P-195/10762/19 dated 18.03.2019 filed by Mr. R.K. Jain in CPIO ID No.14-15/2019 the photocopies of the relevant documents as mentioned below, being maintained in Admin Section CESTAT Delhi, are enclosed herewith for onward transmission to the applicant.

Point A & B - Does not pertain to admin section.

Point C - Part (i), (iii) - Does not pertain to admin section.

Point C - Part (ii) - As sought, the photocopies of files relating to the tour of the year 2019 are as below:
1. Pages No. 1 to 13 pertains to the note sheet (13 pages).
2. Pages No. 15 to 25 pertains to the tour order (11 pages).

Total - 24 pages


(Mukesh Gupta)
Assistant Registrar (Admn)

To

CPIO/Accounts Officer, CESTAT, New Delhi

Sh. Shripendra D.S. Sarda
15/4/19

(11)

F. No. 14-15/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-15/2019

Subject: Information under Right to Information Act 2005.

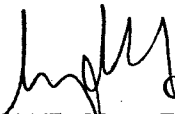
Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10762 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, the information received from **Dy. Registrar (Judicial)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:


1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 22.04.2019

To,

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003




23/4/19

Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

10

Date: 21.04.2019

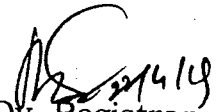
Subject: Information under Right to Information Act 2005.

Sir,

With reference to Sh. R.K. Jain RTI application No. 10762 dated 18.03.2019 (CPIO ID No. 14-15/2019) it is stated that the information relating to point 4 (A to D) does not pertain to the office of Dy. Registrar (Judicial). The requisite information may be collected from the office of the Registrar, CESTAT, New Delhi.

It is further stated that no Judicial File was opened in the Year of 2018-2019 in the office of Dy. Registrar (Judicial).

The CPIO is requested to transmit the same to the applicant.


Dy. Registrar
Judicial

To,

CPIO, CESTAT, Delhi

Reminder

F. No. 14-15/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

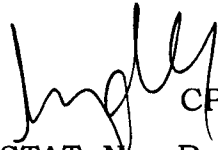
CPIO ID No. 14-15/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10762 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, under RTI Act 2005, and CPIO **ID No. 14-15/2019**. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 25.03.2019 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.


CPIO
CESTAT, New Delhi
Date: 12.04.2019

For Compliance to:

- 1. Dy. Registrar, CESTAT, Delhi**
- 2. Asst. Registrar (Admin)**

Copy to: (For Information)

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003





12.4.19

(8)

F. No. 14-15/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-15/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

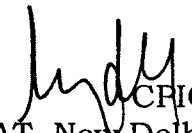
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10762 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, the information received from **The Registrar**, containing 1601 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 1601 x 02= 3202 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

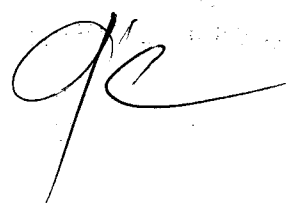
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 10.04.2019

To,

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003


CESTAT
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
WEST BLOCK NO. 2, R.K. PURAM
NEW DELHI-110003

A 11/4/19

Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66



Dated : 08.04.2019
CPIO I.D. No. 14-15/2019

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10762/19 dated 18.3.2019 filed by Shri R.K. Jain in CPIO I.D. No. 14-15/2019 the photocopies of the relevant documents as mentioned below, being maintained in Registrar's office, are enclosed herewith for onward transmission to the applicant.

(A)

1. The copies of Judicial File 2018:

Noting – page no. 62-95 (34 pages)
Correspondence – page no. 459-583 (125 pages)

2. The copies of Roster 2018 :
Noting – page no. 508-565 (58 pages)

3. The copies of Member's Tour 2018:
Noting – page no. 130 (1 page)
Correspondence – page no. 300-304 (05 pages)

4. The copies of Difference of opinion 2018-19:
Noting – page no. 19-31 (13 page)
Correspondence – 526-932 (407 pages)

5. The copies of Larger Bench 2018-2019:
Noting – page no. 21-28 (2 pages)
Correspondence – page no. 614-942 (329 pages)

(B)

(i) The copies of Judicial File 2019:

Noting – page no. 1-107 (107 pages)
Correspondence – page no. 1-176 (176 pages)

(ii) Included in 5 above.

(C) The copies of Roster 2019 :
Noting – page no. 1 to 256 (256 pages)

6

The copies of Member's Tour 2019:

Noting – page no. 1-32 (32 page)
Correspondence – page no. 1 - 56 (56 pages)

The copies of Difference of Opinion 2019 included in 4 above.

Total – 1601 pages


Registrar

To

CPIO, CESTAT, New Delhi

(5)

F. No. 14-15/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-15/2019

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10767 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, the information received from **SPS to the Hon'ble President**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

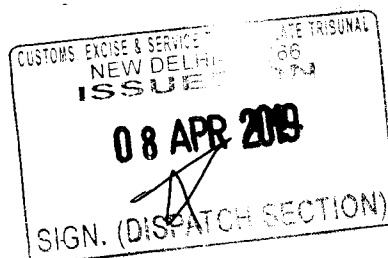
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 08.04.2019

To,

1. Sh. R.K. Jain
1512-B, Bhisim Pitamah Marg,
Wazir Nagar, New Delhi-110003

O/C



4

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

27.03.2019

SUB : RTI REPLY TO CPIO ID NO. 14-15/2019

This is with reference to your communication F.N. 14-15/CESTAT/CPIO/ND-RP/2019 dated 25.03.2019 for furnishing information under the RTI Act, 2005, which is as under :

(A)-(C)	Do not relate to the O/o Hon'ble President.
(D)	No such list available.



SPS to HON'BLE PRESIDENT

CPIO

(3)

F. No. 14-15/CESTAT/CPIO/ND-RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-15/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

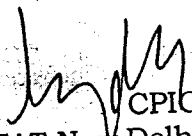
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10762 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-15/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 10.04.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

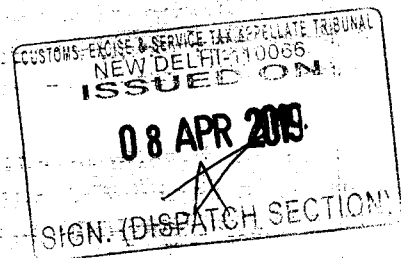

CPIO
CESTAT New Delhi
Date: 25.03.2019

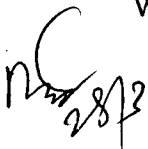
For Compliance to:

1. SPS to the Hon'ble President ✓
2. The Registrar, CESTAT, New Delhi ✓
3. Dy. Registrar, CESTAT, New Delhi
4. AR (Admin)

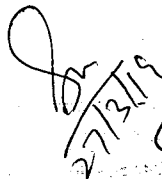
Copy to: (For Information)

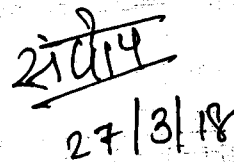
1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003




28/3


27/3/19


27/3/19


27/3/19

8851 A/2019
20/03/2019

CPIO

2

Application under Section 6 of the Right to Information Act, 2005

Ref. No. : RTI/P-195/10762/19

Dated : 18-03-2019

ID - 14 - 15/2019 (CESTAT)

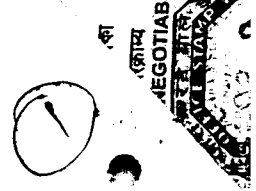
To

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs, Excise & Service Tax
Appellate Tribunal
20 MARCH 2019
West Block No. 2, R.K. Puram,
New Delhi-110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of the following documents of the undergiven files held in the office of the Registrar/Dy. Registrars (i) Judicial File for the year 2018 (a) All notesheets from page 62 till end (b) All correspondence pages from page 459 till end (ii) Roster File for the year 2018 (a) All notesheets from page 508 till end (iii) Files relating to tours for the year 2018 (a) All notesheets from page 131 till end (b) All correspondence pages from page 300 till end (iv) File for Difference of Opinion matters for year 2018 (a) All notesheets from page 19 till end (b) All correspondence pages from page 526 till end (v) Larger Bench File for year 2018 (a) All notesheets from page 21 till end

Sh. P. Pandey
22/3/19



		<p>(b) All correspondence pages from page 614 till end</p> <p>(B) Please provide copies of the all the notesheets and all correspondence pages of following files held in the office of the Registrar/Dy. Registrars and other officials.</p> <p>(i) Judicial File for the year 2019</p> <p>(ii) Larger Bench File for year 2019</p> <p>(C) Please provide copies of the all the notesheets of following files held in the office of the Registrar/Dy. Registrars and other officials.</p> <p>(i) Roster File for the year 2019</p> <p>(ii) Files relating to tours for the year 2019</p> <p>(iii) File for Difference of Opinion matters for year 2019</p> <p>(D) Please provide the number of files (except appeal files) held in the office of the Hon'ble President. Please also provide list of such files.</p> <p>Note : Please provide pointwise information/ response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 191413 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable, however, other particulars are filled in the Postal order.	
7.	As per Rule 4(a) of the Right to Information (Regulation of Fee and Cost) Rules, 2005, a fee of Rs. 2/- per page is payable. KINDLY INTIMATE THE AMOUNT PAYABLE AND THE NAME IN WHICH DD/POSTAL ORDER IS TO BE DRAWN.	
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

Signature of Applicant
 Telephone No. : 9810077977
 011-24651101, 24690707
 Fax No. 011-24635243

Place : New Delhi
 Encl. : as above
 Hira/rv